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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 5923/2021

POOJA

..... Petitioner

Through: Mr. Sundeep Sehgal, Advocate.

versus

STATE OF GNCT OF DELHI & ORS.

..... Respondents

Through: Mr. Santosh Kumar Tripathi,
Standing Counsel with Mr. Rizwan,
Advocate.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER

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11.06.2021

[VIA VIDEO CONFERENCING]

C.M. No. 18684/2021(for exemption)

1. Subject to the petitioner filing certified copies of annexures and attested affidavits within two weeks of the resumption of the normal Court functioning.
2. The application stands disposed of.

W.P.(C) 5923/2021

3. The present writ petition has been filed on behalf of the petitioner who is the wife of late Constable Amit Kumar who died on account of COVID-19 on 5th May, 2020.
4. Counsel for the petitioner relies upon a tweet by Hon'ble Chief Minister of Delhi wherein the sacrifice made by the husband of the petitioner has been noticed and it has been announced that his family will be given an *ex gratia* amount of Rs.1 crore.

5. Counsel for the petitioner submits that the said amount has not been given, even one year after the said tweet. Accordingly, the present petition is filed to seek a writ of mandamus directing the respondents to release the aforesaid *ex gratia* amount of Rs.1 crore as promised by them.
6. Learned counsel for the respondents does not dispute the aforesaid tweet.
7. Issue notice. Notice is accepted by Mr. Rizwan on behalf of all the respondents. Let counter affidavit be filed within four weeks from today. Rejoinder thereto, if any, be filed within two weeks thereafter.
8. List before the Roster Bench on 23rd July, 2021.

(AMIT BANSAL)
VACATION JUDGE

JUNE 11, 2021
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